(c) the deadline(s) set by the Ministry for the completion of Activity Mapping for the first set of schemes and subsequent schemes and programmes?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) No Sir,

- (b) Does not arise
- (c) Does not arise

Action Plan for promotion of sports

†2788. SHRI THAAWAR CHAND GEHLOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the action plans being undertaken by Government to promote sports;
- (b) whether Government is contemplating or would contemplate upon any Action Plan for making sports compulsory and fixing one period for games in schools;
 - (c) if so, what would be the nature of the Action Plan; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Since 'Sports' is a State subject, primary responsibility for promotion and development of sports is that of States. The responsibility for promotion of specific sports disciplines is that of the concerned National Sports Federations. However, the Ministry of Youth Affairs and Sports and the Sports Authority of India complement the efforts of the State Governments and National Sports Federations under their various schemes aimed at broad-basing of sports and promotion of excellence in sports.

(b) to (d) Central Board of Secondary Education (CBSE) has made it mandatory for all schools affiliated to it to provide one compulsory period for sports upto 10th class and two periods in a week for classes 11 and 12.

Further, the Right of Children to Free and Compulsory Education (RTE) Act, 2009, has been enacted, making elementary education a Fundamental Right, which, *inter alia*, provides for:-

(i) a play ground for each school;

- (ii) A part time instructor for physical education in upper primary school;
- (iii) Supply of play material, games and sports equipment, as required, to schools.

In terms of the provisions of the RTE Act, no school shall be established or recognized unless it fulfills the norms specified in the Schedule attached to the Act.

Promotion of sports activities in rural areas

†2789. SHRI THAAWAR CHAND GEHLOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the schemes being run by Government for further promotion of sports activities in rural areas;
- (b) whether setting up playgrounds in rural areas is still going on as per Central Government's scheme; and
- (c) if so, the State-wise number of playgrounds set up or approved to be set up so far?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) The Central Government is implementing a scheme namely Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) for development sports infrastructure in the country. Under PYKKA scheme Central assistance is provided to the States/UTs for creation and maintenance of basic sports infrastructure at village and block panchayat level. Under the PYKKA, annual sports competitions are also held from block to the national level are also conducted to provide ample opportunity of participation to rural youth. Three types of competitions, *viz.*, (i) Rural Competitions at Block, District, State and National Levels, (ii) Women Competitions at District, State and National Levels and (iii) North-East Games at District, State and National Levels are held annually.

(b) and (c) Yes Sir, State- wise playgrounds approved to be set up as on 31.12.2014 is given in the Statement (*See* below).

However, the PYKKA Scheme has since been revised as Rajiv Gandhi Khel Abhiyan (RGKA) under which block level sports complexes are to be constructed in 634 districts of the country.

[†]Original notice of the question was received in Hindi.